

ITEM NO.10

COURT NO.11

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2536-2537/2022

(Arising out of impugned final judgment and order dated 29-07-2021 in WP No. 9703/2021 20-09-2021 in WP No. 9703/2021 passed by the High Court Of Judicature At Madras)

NATIONAL MEDICAL COMMISSION

Petitioner(s)

VERSUS

POOJA THANDU NARESH &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.23402/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-04-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.  
Mr. Gaurav Sharma, AOR  
Mr. Dhawal Mohan, Adv.  
Mr. Prateek Bhatia, Adv.

For Respondent(s) Mr. Amit Anand Tiwari, AAG  
Dr. Joseph Aristotle S., AOR  
Ms. Mary Mitzy, Adv.  
Ms. Devyani Gupta, Adv.  
Ms. Tanvi Anand, Adv.

Mr. V. Ramasubramaniam, Adv.  
Mr. T. Harish Kumar, AOR  
Mr. Navneet Dugar, Adv.  
Mr. Subham Kothari, Adv.

Mr. M.P. Parthiban, AOR

Mr. K. K. Mani, AOR  
Mr. T. Archana, Adv.  
Mr. Vinaj Rajput, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned counsel for the parties at length.

Leave granted.

**Judgment reserved.**

**Written submissions, if any, be filed within two days.**

**(JAYANT KUMAR ARORA)  
COURT MASTER**

**(RENU BALA GAMBHIR)  
COURT MASTER**